- 6. Vidur Gramin Bank, Bijnor .(U.P.)
- 7. Samyut, Kshctriya Gramin Bank, Azamgarh (U.P.)
- 8. Raigarh Kshetriya Gramin Bank, Raigarh (M.P.)
- 9. Pithoragarh Kshctriya Gramin Bank, Pithoragarh (U.P.)
- 10. Racbarcli Kshetriya Gramin Bank, Raicbarcli (U.P.)
- 11. Bilaspur Raipur Kshctriya Gramin Bank, Bilaspur (M.P.
- 12. Banaskantha Mchsana Gramin Bank, Patan (Gujarat).
- 13. Adhiyaman Grama Bank, Dharamapuri (Tamil Nadu). (Placed in Library. For (1) to (13) (See No. LT- 444/96 to 457, 602 and 603/96)

XVIII. A copy each (in English and Hindi) of the following papers, under subsection (3) of Section 18 of the Sec urities and Exchange Board of India Act, 1992:—

- Annual Report of the Securities and Exchange Board of India, for the year 1995-96.
  - (ii). Review by Government on the working of the above Board).(Placed in Library. Sec No. LT- 577/96

XIX. A copy (In English and Hindi) of the Twenty-fifth Annual Report pertain ing to the execution of the provisions of the Monopolies and Restricitve Trade Practices, Act, 1969, for the period from 1st January, 1995 to 31st December, 1995, under section 62 of the said Act. (Placed in Library, See No. LT-576/96)

Report and accounts of the Vayudoot Ltd. New Delhi and Indian Institute of Mass Communication. New Delhi.

THE MINISTER OF CIVIL A VILATION (SHRI C.M. IBRAHIM): Madam, I lay on the Table—

1.(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956—

- (i) Annual Report and Accounts of the Vayudoot Limited, New Delhi, for the year 1991-92, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon, (ii) Statement by Government accepting the above Report.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above. (Placed in Library. Sec No. LT-509/96)
  - II. A copy each (in English and Hindi) of the following papers:—
    - (i) Annual Report and Accounts of the Indian Institute of Mass Communication. New Delhi, for the year 1994-95 together with the Auditors' Report on the Accounts, (ii) Review by Government on the working of the above Institute, (iii) Statement giving reasons for the delay in laying the papers mentioned at (1) above. (Placed in Library. See No. Ly-534/96)

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP): Madam, I have some good news for lady Members of the House.

THE DEPUTY CHAIRMAN: Okay: You give the good news then I can go on with my business.

SHRI RAMAKANT D. KHALAP: Madam, the good news is we have complied with the assurance given by the hon. Prime Minister with regard to reservation for women in the House. 1 have already given a notice that I will be moving a Bill to amend the Constitution giving reservation for women in the Lok Sabha and in the Legislatures.

DEPUTY CHAIRMAN: Minister...(*Interruptions*)...I want to have one clarification. When you say that you are moving and you have given a notice to the Lok Sabha that you are going to introduce the Bill and while making your statement, you said, that Legislature and Lok Sabha. What do you mean by it? Is Rajya Sabha not included in it? It cannot be so (Interruptions)...hex us put it in a proper way... (Interruptions)... When a statement is made on the floor of this House by no less a person than the Prime Minister, saying that there would be a 33% reservation in the Parliament and I am happy to say that the Parliament includes both the Houses (Interruptions)...how can you have one House?... (Interruptions)...

Mr. Minister, you have to clarify this matter. If you have to go back to your Cabinet, you go back to the Cabinet, because the Parliament means both the Houses...(Interruptions)...What is the use of bringing a worng one? ...(Interruptions). ..

SHRI M.A. BABY (Kerala): Madam, what about State Legislative Councils?

THE DEPUTY CHAIRMAN: Yes. Both the Houses in the Parliament and States because we want 33% reservation in all the political bodies i.e., Parliament and State Legislatures where there are both the Houses.

SHRI V. KISHORE CHANDRA S. DEO (Andhra Pradesh): Madam, what about Union Territories.

THE DEPUTY CHAIRMAN: That is not my problem.

SHRIMATI VEENA VARMA (Madhya Pradesh): I have a little submission.

उपसभापतिः अभी पेपर ले कर दें। आपका क्या है।

श्रीमती कीणा वर्मा: इसी संबंध में है। जो मंत्री जी ने अभी महिलाओं के आरक्षण के लिए कहा है। (व्यवधान)

जो मंत्री जी ने अभी महिलाओं के आरक्षण के लिए कहा है उसी संबंध में मुझे छोटा सा सबस्पिशन करना है।

THE DEPUTY CHAIRMAN: Now, I iave papers to be laid. That matter the Minister will have to come and report ...(Interruptions)..

आप बोल लीजिए।

श्रीमती वीणा वर्माः मंत्री जो ने जो कहा है महिलाओं के आरक्षण के बारे में बिल ला रहे हैं मैं उसका स्वागत करती हूं। लेकिन में थोड़ा सा सरकार और सदन की जानकारी में लाना चाहती हूं कि यह कौन से बिल है जो अखबारों में डिसंक्स हो रहा है। यह जो बिल, ड्राफ्ट बिल या गर्वनमेंट बिल है इसके सब क्लाजेज तंबं हिमकस हो रहे हैं। मेरे पास 3-4 पेपर्स है। मैंने आपको अंदर चैम्बर में की बताया था। मैं यहां पर क्षेड़ा सा मेंशन करना चाहती हूं कि मैंने इसी संबंध में 33 परसेंट सीटस रिजर्व हों महिलाओं के लिए यह एक प्रायवेट मेंम्बर बिल 12 जुलाई को इंट्रोइयूस किया

उपसभापतिः इन्होंने किया था राज्य सभा में। श्रीमती बीणा वर्माः लेकिन अखबारों में पहले से कौन सा गवर्नमेंट बिल डिसकस हो रहा है इस पर सरकार ध्यान दे।

उपसधापतिः वीणा बर्मा जी ने प्रायवेट मेम्बर बिल राज्य सभा में मूच किया था। उस पर बड़ा लम्बा डिसक्शन हुआ था और यह बात भी सिद्ध होती है कि यह राज्य सभा से ही मूच रिजवेंशन की मेंबर ने उठायी थी। उनका कहना है कि कोई बिल पेपर में अखबार में आता है कि डिसक्स हो रहा है और उनके के ब्लाजेंग डिसकस हो रहे हैं जो उन्होंने अपने प्रायवेट मेंबर बिल में उठाए थे। आप जरा ध्यान दीजिए। उनसे बात करिए कि क्या था।

## श्रीमती बीणा वर्माः शुक्रियाः

SHRI RAMAKANT D. KHALAP: Madam, 1 will consult the hon. Member.

THE DEPUTY CHAIRMAN: Mr. Minister, you are bringing a legislation and before that you consult with the concerned people also...(Interruptions)...

SHRI JOHN F. FERNANDES (Goa): Madam, if the Bill is not discussed in the House, can we debate it in the press?

THE DEPUTY CHAIRMAN: There is no debate now. Do not get perturbed. Just because we are asking for a reservation, people are getting perturbed.

THE DEPUTY CHAIRMAN: Mr. Khalap, you are permitted now to lay your paper.

## Notification of the Ministry of Law and Justice.

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP): Madam, I lay on the Table, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954 a copy (in English and Hindi) of the Ministry of Law and Justice (Department of Justice), Notification G.S.R. 268(E), dated the 3rd July, 19% publishing the High Court Judges Travelling Allowance (Amendment) Rules, 1996.

Placed in Library. See No. LT-402/96]

## Report and Accounts (1994-95) of the National Board of Examinations, New Delhi

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): Madam, I lay on the Table a copy each (in English and Hindi) of the following papers:-

 Annual Report and Accounts of the National Board of Examinations, New Delhi for the year 1994-95 together with the Audit-Report on the Accounts. (ii) Review by Government on the working of the above Board.

(Placed in Library. See No. LT-469/96)

(iii) Statement giving reasons for the delay in laying the papers mention at (i) above.

THE DEPUTY CHAIRMAN: Message from the Lok Sabha. Secretary-General. (Interruptions)

SHRI TRILOKI NATH CHATURVEDI (Uttar Pradesh): Madam, 1 have some objection in regard to the papers laid by Shri CM. Ibrahim. I have some reservations.

THE DEPUTY CHAIRMAN: One second. Mr. Chaturvedi. Let her report the message. Has she reported it? This is what happens. You jump the gun.

SHRI TRILOKI NATH CHATURVEDI: Madam, my objection is in regard to the papers laid by Shri CM. Ibrahim.

THE DEPUTY CHAIRMAN: First let the message be reported.

## MESSAGE FROM THE LOK SABHA The Appropriation (No. 3) Bill, 1996

SECRETARY-GENERAL: Madam, I beg to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule % of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (No. 3) Bill, 19%, as passed by Lok Sabha at its sitting held on the 9th September, 1996. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India.

Madam, I lay a copy of the Bill on the Table of the House.